

ACT No. I OF 1885.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 2nd January, 1885.)

An Act to amend the Burma Steam-boilers and Prime-movers Act, 1882.

WHEREAS it is expedient to amend the Burma Steam-boilers and Prime-movers Act, 1882; It is hereby enacted as follows:—

1. This Act may be called the Burma Steam-boilers and Prime-movers Act, 1885; and it shall come into force at once.

Short title and commencement.

2. In section 4 of the Burma Steam-boilers and Prime-movers Act, 1882, after the words "first or second class" the words "or as engine-drivers" shall be added.

Amendment of section 4 of Act XVIII of 1882.

3. In section 5, sub-section (2), section 8, clause (b), and section 11, clause (b), of the said Act, after the word "engineer" the words "or in the case of a boiler or prime-mover attached to an engine of not more than twenty horse-power of an engineer or engine-driver" shall be inserted.

Amendment of sections 5, 8 and 11 of same Act.